

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 2652/2023
(Arising out of impugned final judgment and order dated 10-10-2022
in WP(C) No. 39299/2016 passed by the High Court of Kerala at
Ernakulam)

ADDITIONAL TAHSIDLAR & ANR.

Petitioner(s)

VERSUS

URMILA G. & ORS.

Respondent(s)

([HEARD BY : HON'BLE VIKRAM NATH AND HON'BLE RAJESH BINDAL,
JJ.])

Date : 30-11-2023 This petition was called for judgment today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Harshad V. Hameed, AOR
Mr. Dileep Poolakkot, Adv.
Mr. Subhash Chandran K.r., Adv.
Mrs. Ashly Harshad, Adv.

For Respondent(s)

Leave granted.

Hon'ble Mr. Justice Rajesh Bindal has
pronounced the reportable judgment in the matter
heard by the Bench comprising Hon'ble Mr. Justice
Vikram Nath and His Lordship.

The appeal is allowed in terms of the signed
reportable judgment.

Pending application(s), if any, shall stand
disposed of.

(SONIA BHASIN)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)

[Signed Reportable Judgment is placed on the file]